

Shri Sadath Ali Khan: They were all currency notes; no property.

Shri Hem Barua: What about the camels?

Shri Sadath Ali Khan: I am not sure whether the camels have been returned.

Shri P. K. Deo: May I know whether any request has been made for the extradition of the accused and for their trial in Indian courts?

Shri Sadath Ali Khan: One of the main reasons for this difficulty is that there is no extradition treaty as such between India and Pakistan. So, these difficulties arise from time to time.

Shri N. R. Muniswamy: May I know whether it is not a fact that these raids are premeditated with a view to create terror in the minds of the villagers so that they could occupy them after they have been abandoned by the villagers?

Shri Sadath Ali Khan: I cannot really assign any motive for these raids except the looting of property.

Shri N. R. Muniswamy: Can these raids be without motive?

Mr. Speaker: The hon. Parliamentary Secretary is not able to divine any motive other than looting.

Shri Harish Chandra Mathur: May I know whether any talks are being initiated with Pakistan regarding the extradition of offenders, as a general case, particularly in view of the improved relations and better understanding now prevailing? I understand that this question was taken up earlier. May I know whether anything has been done in this matter and, if so, the progress made so far?

Shri Sadath Ali Khan: This matter is under consideration and I hope we will arrive at some agreement with the Government of Pakistan.

Export of Manganese Ore

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*95. { **Shri Vidya Charan Shukla:**
Shri Rameshwar Tanti:
Shri Chintamoni Panigrahi:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the current export policy of the Government is to permit long-term contracts for export of manganese ore only to business associates of the State Trading Corporation or by the State Trading Corporation itself;

(b) if so, the precise reasons for such stipulation;

(c) whether it is a fact that the State Trading Corporation is now insisting that every exporter, shipping manganese ore in fulfilment of the barter deal, should make use of the State Trading Corporation's quota, even though the exporter may have his own quota; and

(d) if so, the reasons therefor?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):
(a) Yes, Sir

(b) A statement is placed on the Table of the House. [See Appendix I; annexure No. 25].

(c) No, Sir.

(d) Does not arise.

Shri Vidya Charan Shukla: Out of the total commitment of about 11 lakh tons to be completed by the State Trading Corporation between July, 1959 and June, 1960, how much has been sold by the STC as direct sales and how much has been canalised through the STC?

Shri Satish Chandra: Out of the total contracts of about 12,76,000 tons entered into so far, orders against cash sales secured by the Corporation is 75,000 tons, orders secured by business associates 3,08,000 tons, sales canalised through STC 1,42,000 tons, orders secured direct by STC against barter deals 3,52,000 tons and by pri-

vate shippers canalised through the STC against barter deals 3,92,000 tons.

Shri Vidya Charan Shukla: In view of the fact that the STC, in spite of all the facilities granted to it by the Government, has been able to sell only 75,000 tons against 12 lakh tons sold by others, may I know why this role of co-ordination of activities has been given to the STC, in spite of protests by established exporters of manganese ore?

Shri Satish Chandra: The hon. Member's presumptions are not correct. I have just now stated that in addition to 75,000 tons sold directly by STC against cash orders, STC has also sold 3,52,000 tons against barter deals directly.

Shri Rameshwar Tantia: May I know whether it is a fact that some firms, who are not associates of STC, have written to the Government for permits for long term contracts and, if so the progress in the matter?

Shri Satish Chandra: The bulk of the exporters and importers have now become business associates of the STC and everything is moving very smoothly. Only a small quota is being held by miscellaneous parties, who appear to be dissatisfied.

Shri Chintamoni Panigrahi: What was the quota held by the STC and what was the quota held by the private exporters? How much of the quota of STC has been exported so far?

Shri Satish Chandra: If the hon. Member wants the figures for a particular year, I will let him know. The quota held by each of them was about 50 per cent.

Shri Chintamoni Panigrahi: May I know whether this includes the barter deals of export of manganese ore to USA of 75,000 tons?

Shri Satish Chandra: As far as the barter deal with the United States is concerned, a delegation from the STC is already in America, finalising

the exact nature of the deal. Instead of manganese ore, we may now be able to export ferro-manganese.

Shri Heda: May I know whether one of the objects of canalisation of the exports through the STC was to get better prices and not to allow the cut-throat competition between the exporters? May I also know whether the Government has re-assessed the position and, if so, what is the advantage which Government think they have achieved so far?

Shri Satish Chandra: The price was not the only factor. Ensuring the proper quality was another consideration. The main purpose was to enter into long-term bulk contracts, which would not be possible if everybody in the country competed against each other. The main considerations were that delivery schedules could be maintained, things could be sold at reasonable prices and long-term contracts could be entered into.

Shri Tyagi: What are the terms of the contracts arrived at between the STC and its business associates?

Shri Satish Chandra: It varies from party to party according to the size of its quota, the sector in which the mines are situated, the movement position in each area and the quality of the ore. So many other factors have to be taken into consideration.

Shri Tyagi: Do they act as agents, commission agents, or as what? I want to know the actual relationship.

Shri Satish Chandra: They act more or less as partners in the particular deal in which the STC and its business associates are jointly concerned. They contribute their quotas which are merged for that particular deal. The business associate gets an advantage, namely, that he may be able to sell more than his quota if he produces more. The STC gets the advantage that it is able to enter into a long-term contract.

Shri Surendranath Dwivedy: May I know whether there is any proposal

before the Government to take over the entire export trade of manganese by the State Trading Corporation?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): The question of manganese ore has been engaging the attention of Government for some time past. In the beginning, the House will remember, there was a good deal of protest even from some hon. Members of this House when the STC wanted to export manganese ore on its own. A big difficulty came in our way. The exports of manganese ore declined. Hence the STC thought that it would be advisable for both the STC and the private shippers to co-operate and co-ordinate in this matter. It was therefore decided that both the STC and the other shippers, whether big or small, or mine-owners should combine and work jointly if possible. So an arrangement has been arrived at. As far as I know this arrangement has been satisfactory. There might be some complaints, but I do want to assure every shipper and mine-owner that he will get the necessary facilities to export provided he is satisfied that he can do the job.

Just one minute and I will finish. The main problem that the mine-owners and shippers have to take into consideration is that our buyers are all combined and they can dictate the prices. It is therefore essential that on our side every shipper and mine-owner should not be free to quote any price he likes, and we should also on our side make a joint and co-operative effort so that we can sell at our prices. As I have said if any party has any complaint, we are certainly prepared to look into it. But we have done better and for the year 1959-60, the STC has already contracted about 12 lakh tons of manganese ore for exports.

Shri Vidya Charan Shukla: How many long-term contracts were entered into by the STC in previous years, that is, during its existence? I want to know about contracts ex-

tending from three to four years as stated in the answer.

Shri Satish Chandra: The STC came into this business only a short time ago.

Shri Vidya Charan Shukla: Four years have elapsed.

Shri Satish Chandra: When exports of manganese ore were going down, it was represented to us by the shippers and mine-owners.....

Shri Vidya Charan Shukla: My question is different. How many long-term contracts have been entered into by the STC? .

Shri Satish Chandra: I cannot immediately give the figures for four years.

Mr. Speaker: If he wants details, an independent question, if necessary, may be asked.

Shri Goray: Is it not a fact that the quota allotted to private exporters has not been lifted by them and that only a fraction of that has been lifted?

Shri Satish Chandra: That is true. Neither the private sector nor the S.T.C. has been able to avail of the entire quota in a falling market.

Mr. Speaker: So far as these matters are concerned, hon. Members must make up their minds as to whether they are going to support these or not. Matters of policy are being introduced here.... (*Interruption*).

Shri Ranga: It has nothing to do with policy.

Mr. Speaker: There seems to be a rivalry, some supporting private industry and some supporting the public one.... (*Interruption*). The S.T.C. was established after a long report which was considered for a long time and had been approved by the House. Now indirectly by way of questions hon. Members want to show that the S.T.C. has broken down. I am not going to allow such questions hereafter.

Some Hon. Members: No, no.

Mr. Speaker: I am not talking of this side. I am not going to allow... (Interruption). I am finding every day an attempt to show that the S.T.C. is useless and that private owners must be given this opportunity.

An Hon. Member: That is absolutely incorrect.

Mr. Speaker: No, no. I am not going to allow this during the Question Hour hereafter.. (Interruption). I will advise hon. Members that if they want to scrap the S.T.C., they should do so directly by a resolution or during the debate and not during the Question Hour.

Shri Vidya Charan Shukla: It is not correct to say that we are trying to oppose the S.T.C.

Shri Ranga: Are policies to be decided by the Chair?

Mr. Speaker: The Chair is interested in seeing that during the Question Hour the policy accepted by the Government is not disturbed.

An Hon. Member: Yes, yes.

Shri Ranga: Accepted by the Government and by the House.

Mr. Speaker: Yes, certainly. Next question. Shri D. C. Sharma.

Shri Vidya Charan Shukla: We are not trying to disturb the policy of Government. We support the S.T.C. but we want to see that it works properly. That is all that we are trying to show, that is, that it is not working properly.

Mr. Speaker: I understand it.

Shri Satish Chandra: The S.T.C.'s performance is much better this year.

Shri D. C. Sharma: On a point of order, Sir. When you have called me to ask my Question what is all this?.. (Interruption).

Mr. Speaker: Very well. Next question.

Recording Events connected with Mahatma Gandhi's Life

*96. **Shri D. C. Sharma:** Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Starred Question No. 132 on the 19th November, 1959 and state:

(a) the latest position with regard to the implementation of the scheme of the All India Radio to record events connected with Mahatma Gandhi's life;

(b) whether they have recorded the events relating to Poona fast; and

(c) if so, the details thereof?

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): (a) A fourth radio documentary "Dandi Yatra" was completed and broadcast on 29th January, 1960, on the eve of Sarvodaya Day.

(b) and (c). Events relating to the Poona fast have not so far been covered.

Shri D. C. Sharma: How many events have been recorded so far?

Shri A. C. Joshi: The first one is a documentary in English covering the South African phase of the Mahatma's life; the second a documentary in Hindi covering Mahatma Gandhi's first movement started in Champaran; the third a documentary in Hindi "Woh Mahan Yug" covering the Mahatma's stay in Sevagram Ashram in Wardha; and the fourth a documentary entitled "Dandi Yatra" dealing with the Dandi march phase of the Mahatma's life.

Shri D. C. Sharma: May I know if the Ministry has drawn up a schedule of all such events and, if so, how many events comprise that schedule?

The Minister of Information and Broadcasting (Dr. Keskar): It is not an ordinary biography. It is a radio biography which the All India Radio has decided to bring out. No complete agenda has been prepared because the Radio's ambition is to have as com-